

IN THE HIGH COURT OF JHARKHAND AT RANCHI

[Civil Miscellaneous Appellate Jurisdiction]

M.A. No. 199 of 2019

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CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

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For the Appellant(s) : Mr. Rajiv Kr. Karn, Advocate.
For the Respondent(s) :
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03 / 13.04.2021. Learned counsel for the appellants has submitted that copy of the memo of appeal and impugned award could not be served upon the counsel for the respondent-M/s ICICI Lombard General Insurance Company Limited, but he will serve the same today.

Considering the same, put up this case in the Monthly Cause List of May, 2021.

In the meantime, learned counsel for the appellant is directed to file receipt thereof.

Office is directed to reflect the name of learned counsel for the insurance company in the Cause List.

(Kailash Prasad Deo, J.)

Sandeep/